

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) Nos. 3569-3572/2020

(Arising out of impugned final judgment and order dated 19-06-2020 in CRMA No. 20739/2019 19-06-2020 in CRMA No. 20740/2019 19-06-2020 in CRMA No. 20741/2019 19-06-2020 in CRMA No. 20742/2019 passed by the High Court of Gujarat at Ahmedabad)

ASHOKBHAI HARISHANKAR JOSHI Petitioner(s)

VERSUS

THE STATE OF GUJARAT &amp; ANR. Respondent(s)

Date : 03-09-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R. SUBHASH REDDY  
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s) Mr. Purvish Jitendra Malkan, AOR  
Mr. Premal Rachh, Adv.  
Mr. Jitendra Malkan, Adv.  
Ms. Dharita P. Malkan, Adv.  
Ms. Deepa Gorasia, Adv.  
Mr. Alok Kumar, Adv.  
Ms. Bhavna Sarkar, Adv.  
Ms. Nandini Chhabra, Adv.

For Respondent(s) Mr. Aniruddha P. Mayee, AOR  
  
Ms. Akriti Chaubey, Adv.  
Md. Tahir M. Hakim, Adv.  
Mr. Ejaz Maqbool, AOR  
Mr. Varish A. Mansuri, Adv.  
Mr. Muhammad Isa M. Hakim, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Though earlier time was granted for filing affidavit. Learned counsel for respondent nos. 2 to 5 prays for further time to file counter affidavit.

As a last chance, three weeks' time is granted to file counter affidavit.

List these matters after four weeks.

(NEETA SAPRA)  
COURT MASTER(DIPTI KHURANA)  
COURT MASTER